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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 369 of 1994
in
O.A. NO.1907 of 1989

New Delhi this the 8th day of June, 1995

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN
HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

Kanta Singh S/D Ram Narain Singh,
R/O C-1/A Ghonda Gauri Road,
P.S. Bhajanpura,
Delhi-53.

... Applicant

(By Shri B. L. Babbar proxy for Shri B. S. Charya,
Advocate)

Versus

1. Shri M. B. Kaushal,
Commissioner of Police,
Delhi Police, Police Hqrs.,
MSO Building, I.P.Estate,
New Delhi-2-

2. Shri P. N. Aggarwal,
Dy. Commissioner of Police
(Central District),
Delhi Police, Police Hqrs.,
MSO Building, I.P.Estate,
New Delhi - 2.

... Respondents

(By Shri Amresh Mathur, Advocate)

ORDER (ORAL)

Shri Justice S. C. Mathur -

The learned counsel for the respondents has submitted that the contempt application is liable to be consigned to record as full compliance of the Tribunal's order has been made by giving to the applicant cheque for Rs.1,27,831/- on.26.4.1995 the learned counsel for the applicant had sought time to obtain instructions. No affidavit has been filed on behalf of the applicant to controvert the figure of Rs. 1,27,831/-. Today, the learned counsel for the applicant submitted that details of calculations have not been supplied to the applicant.

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The O.A. in which the order of which disobedience has been alleged was passed, was directed against premature retirement of the applicant. The Tribunal while setting aside the premature retirement directed thus -

"Having regard to the facts of this case, therefore, the applicant shall be deemed to have continued under suspension till the date of his superannuation i.e. 31.12.1993, and shall be paid subsistence allowance according to rules."

For compliance of this direction, no detailed and complicated calculation was required. The applicant could have himself checked-up whether the amount paid to him covered the entire amount he is entitled to under the order of the Tribunal. We do not see any justification for grant of further time prayed for by the learned counsel for the applicant.

2. In view of the above, the contempt application is consigned to record as fully satisfied. Notice issued is hereby discharged. There shall be no order as to costs.

P. J. Thiruvengadam

(P. T. Thiruvengadam)
Member (A)

S. C. Mathur

(S. C. Mathur)
Chairman

/as/